

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5732 OF 2025

DINESH KALLAHALLI

APPELLANT(S)

VERSUS

PRASHANTH PRAKASH & ORS.

RESPONDENT(S)

O R D E R

Having heard learned counsel for the appellant, we find
no reason to interfere in the matter.

The Civil Appeal is hence dismissed.

Pending application(s) shall stand disposed of.

.....J.
[B.V. NAGARATHNA]

.....J.
[SATISH CHANDRA SHARMA]

NEW DELHI
MAY 09, 2025

ITEM NO.32

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5732/2025

DINESH KALLAHALLI

Appellant(s)

VERSUS

PRASHANTH PRAKASH & ORS.

Respondent(s)

IA No. 111663/2025 - CLARIFICATION/DIRECTION

IA No. 111669/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 111665/2025 - EXEMPTION FROM FILING O.T.

Date : 09-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) : Mr. C. M. Angadi, Adv.

Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

The Civil Appeal is dismissed in terms of the signed
order.

Pending application(s) shall stand disposed of.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)

(Signed order is placed on the file)